

**PRIMROSE INFRATECH PRIVATE LIMITED**

**List of Claims by Operational Creditors in (Form B) as on 04/01/2019  
(Insolvency Commencement Date) considered up to 23.12.2019**

S r . N o	Name/ Address of the Operational Creditors	Security Interest/ Invoice Details	Amount Claimed (Rs.)	Interests claimed (Rs.)	Other Amount (Rs.)	Amount Admitted (Rs.)
1	VMS Equipment Private Limited Add : Plot no 7, H- Block, SaritaVihar ,New Delhi-110076	(Supply Of Tangible Goods for use services against) Invoice No SER/215 on dated 01.07.2016b) Invoice No SER/351 on dated 09.08.2016 c) Invoice No SER/378 on dated 02.09.2016 d) Invoice No	7,48,911.00	2,08,217.00	a)50,000.00 towards Legal Charges b)200,000.00 towards IRP Expenses	*12,07,128.00
2	AshtechBuildpro India Pvt. Ltd  D-49, Mansarover Park, Shahdara, Delhi-110032	a) Purchase order no-RP/1/895 dated 27.12.2016 amount 95,000.00  b)Purchase order no-RP/1/895 dated 22.11.2016 amount 47,500.00  c)Purchase order no-RP/1/911 dated 19.01.2017 amount 47,500.00  d)Invoice no 0143 dated 24.11.2016 amount 440  e)Invoice no 02080 dated 24.11.2016 amount 47500  f)Invoice no 02615 dated 19.01.2017 amount 47500  g)Invoice no 02614 dated 19.01.2017	1,90,440.00	79,202.00		2,69,642.00



3	Greater Noida Industrial Authority Development  Add: Plot No 01, Knowledge Park-04, Greater Noida, Gautam Budh Nagar, UP-201308	Land on lease vide lease deed dated 29.09.2011 executed between Greater Noida Industrial Authority Development and Primrose Infratech Private Limited	25,40,03,256.00	30,56,76,952.00	0	55,96,80,208.00
4	JMS Steel & Power Corporation  Add: GC-10 Gagan Enclave, Ghaziabad	Raw Material Supplier	2,29,65,389.00	91,11,162.00	0	3,20,76,551.00*
	<b>TOTAL</b>		<b>27,79,07,996.00</b>	<b>31,53,25,533.00</b>	<b>2,50,000.00</b>	<b>59,32,33,529.00</b>

- Amount admitted of Rs. 12, 07,128.00 includes Rs. 50,000.00 towards Legal Charges and Rs. 2,00,000.00 towards IRP Expenses, which are subject to approval of Committee of Creditors.
- Includes claim submitted by JMS Steel & Power Jaipur. JMS Steel & Power has submitted statement along with Form -B for acquiring assets against their pending dues for Rs.81,95,000/-, the authenticity of the claim / adjustment of assets cannot be verified, hence the amount was not deducted from their claims.

**Note:**

1. The above claims are based on the claims Submitted by the creditors and could not be verified from the books of account as the corporate debtor as its Personnel, Promoter/ Directors are not cooperating /assisting in handing over the documents including financial statements as requested by RP. These figures cannot be verified in absence of availability of audited financial statements and books of accounts since FY 2015-16 till date. These claims are admitted provisionally as needs to be verified from the books of accounts maintained by the corporate debtor as and when made available to RP.

**2. As per Regulation 14 Determination of amount of claim.**

- (1) Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him.
- (2) The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub-regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.



3. The amount claimed / admitted is subject to change subsequently as we may receive further claims over a period of time prescribed in IBC 2016 and based on additional information made available to us in respect of existing claims or additional information from books of accounts maintained by the Corporate Debtor.

4. Further as provided in Regulation 12(2) IBBI CIRP Regulations 2016 if a creditor fails to submit claim with proof within the time stipulated in public announcement may submit claim with proof to the IRP/ RP as the case may be on or before the ninetieth day of insolvency commencement date.

5. Only those operational creditors or their representatives are entitled for the notice of the COC meeting if the amount of their aggregate dues is not less than 10% of the debts.

6. As per order dated 21.12.2018 of NCLT Bench II New Delhi the Insolvency Commencement Date is 21.12.2018, however since the copy of order was made available to the IRP on 3rd January 2019 in view of the same on the application made by the IRP for condonation of delay of 12 days the Hon'ble NCLT bench II vide its order dated 30.01.2019 was pleased to pass the order as extracted "the order was received by IRP on 3rd January 2019 and in view of the same 12 days delayed is condoned and the CIR Process is deemed to have w.e.f 04th January 2019

7. Hon'ble Bench Court II, vide Order passed on 02/07/2019 has allowed exclusion of 71 days from CIR period of 180 days, which shall now expire on 14/09/2019

8. Hon'ble Bench Court II, vide Order passed on 25/11/2019 has allowed further extension / exclusion of 71 days from 29/11/2019.

9. Thereafter, after, submission of updated list of creditors / claims and certifying reconstitution of Committee of Creditors as on 06/11/2019 submitted on 15/11/2019 as stated hereinabove, and in view of the application of ex-directors regarding objection in inclusion of GNIDA as financial creditor and the objection of financial creditors in class (home buyers) the order dated 25/11/2019 passed by the Hon'ble NCLT Bench -II, "stated that the decision to this effect would be taken by the RP who shall put it forth to the COC. RP has now further analysed various orders / judgement of Hon'ble NCLT /NCLAT Bench for treating GNIDA as Financial or operational creditor , in view the order dated 30.09.2019 passed by the National Company Law Tribunal New Delhi (Court No IV) In the matter of CA NO 257/ND/2019 in Company Petition No IB-1059/ND/2018 M/s Concord Infrastructure Pvt Ltd (operational creditor) Vs M/s Shubhkamna Buidtech Pvt Ltd ( Corporate Debtor) and in the matter of Greater Noida Industrial Authority (Applicant) versus Mr. Anand Sonbhadra , resolution Professional (respondent) pronounced on 30/09/2019 RP reviewed the decision taken by him to treat the claim of Greater Noida Industrial Development Authority (GNIDA) under Financial Creditor and also keeping in view that there is no order / judgment of National Company Law Appellate Authority (NCLAT) and / or of any other Higher Courts the ORDER of NCLT Court IV dated 30.09.2019 squarely prevails . Therefore, claim of GNIDA will come under OPREATIONAL CREDITOR AND NOT AS A FINANCIAL CREDITOR . As regards Union Bank and other banks the status will remain as financial creditors as no orders have been passed by the Hon'ble Bench court II and any other Bench in this regard. The status of the change of GNIDA as operational creditor has been informed and included in the Minutes of 6<sup>th</sup> CoC HELD ON 17/12/19.

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